

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

3

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/12/2017 AT 10.30 AM


PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/45/2017
NAME OF THE PETITIONER(S) : BRAKES INDIA PVT LTD
NAME OF THE RESPONDENT(S) : SEI ARJUN POWER PVT LTD
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
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1) R. Venkatavaredan
Chandramouli Prabakar

Counsel for the
→ Applicant in C.A. 226/2017
→ Petitioner in C.P. 45/2017


(c.f) R. Venkatavaredan

2) ANANT MERATHIA

Counsel for R5 & R6
in C.A & C.P.




3) Pawan Inobari

Counsel for R4 & R7
in C.A & C.P.



4) Aiyalu Ravi R.

Counsel for R1
in C.A & C.P.


for P. Giridharan.

ORDER

Counsel for the Petitioner present. Counsels for R1, R4 and R7 and R5 and R6 are present. No representation on behalf of R2 and R3 in the main CP. Counsel for R5 and R6 has filed counter in the main CP; copy of which is given to the other side. Counsel for the Petitioner is directed to send private notice to R2 and R3 and file proof of service along with an affidavit before next date of hearing.

Counsel for the Petitioner filed CA/226/17 in the main CP praying therein for grant of interim injunction with regard to the proposed EOGM to be held on 19.12.2017; copy of the Application is given to the Counsel for Respondents. The Respondents are directed to file reply before next date of hearing. Matter is posted for arguments in the Application. Put up on **13.12.2017 at 10.30 A.M.**

— sel —
MEMBER (JUDICIAL)

ghk